

become victims of organised mis-management, malpractices and cheating by the respective office-bearers of the various housing societies, operating in Delhi; and

(d) the specific provisions under which Government agencies, Lok Adalats or Consumers Protection Act can help the aggrieved members/consumers, in apprehending the culprits mentioned in part (c) above?

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):** (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

(c) and (d) The Delhi Cooperative Societies Act, 1972, Rules framed thereunder and the Bye-laws of the Societies provide for safeguards against mis-management/mal-functioning in Housing Societies.

Under Section 32 of Delhi Cooperative Societies Act, 1972 the erring Management Committee of the society can be superseded. Under Section 54 and 55, there is a provision for inspection and enquiry and under Section 59 enquiry can be initiated to restore the property to the society. Further under Section 60 of the Act, the members can make reference to the Registrar for settlement of dispute which can be taken up for arbitration under Section 61. Provisions for audit, inspection and enquiry etc. are also contained in Rules 84 to 87 of Delhi Cooperative Societies Rules, 1973.

**Reservation of Teaching Posts for Women in Central Universities**

4374. **SHRI P. P. KALIAPERUMAL:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the percentage of women teachers in Central Universities;

(b) whether there is any proposal for reservation of teaching posts for women; and

(c) if not, the reasons therefor?

**THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH):** (a) According to the information furnished by Universities, the percentage of women teachers in Central Universities is as follows:

- (i) University of Delhi 16.5%
- (ii) Jamia Millia Islamia 17.7%
- (iii) Jawaharlal Nehru University 22.48%
- (iv) Indira Gandhi National Open University 40%

Information in respect of other Central Universities is being collected and will be laid on the Table of the House.

(b) and (c) No, Sir. According to existing instructions of Government, reservation of posts is only for Scheduled Castes/Scheduled Tribes and Physically Handicapped persons.

**Role of Forest Corporations in Ameliorating the Conditions of Adivasis**

4375. **SHRI CHANDUBHAI DESHMUKH:** Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of the States where state forest corporations have been set up for the improvement upliftment of the conditions of the adivasis;

(b) the functions of such forest corporations;

(c) the other details in this regard; and

(d) the steps taken by such forest corporation for the ameliorating the conditions of Adivasis?